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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

MISC. AMENDMENT APPLICATION NO. 136 OF 1988

IN

REGISTRATION O.A. NO. 541 of 1988

Bharat ..... Applicant

Versus

Union of India & others ..... Respondents.

Hon'ble Ajay Johri-AM  
Hon'ble G.S.Sharma-JM

By this application a prayer is being made for making amendment to the original application inasmuch as it is proposed to include the impugned order dated 21.9.1988 whereby the applicant has been ordered to perform the duties as Gangman in Gang no.9. The applicant's claim in the original application is that he has been officiating Key Man since 1981 and, therefore, this order dated 21.9.1988 and reverting him ~~is~~ a bad order and he has therefore, prayed for its being quashed.

2. In our order dated 25.10.88, mentioned above, the ~~was considered. We had remarked~~ impugned order dated 21.9.88, ~~we accept~~ that it is an appealable order and the applicant should have exhausted the departmental remedy available to him. The original application was seeking relief against the verbal threatening given to the applicant on 20.7.87. This verbal threatening has however got translated in the impugned order dated 21.9.88. Since the order is an appealable order and the applicant has not exhausted the departmental remedy available to him before filing this

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original application (No.O.A.541 of 1988) in which he is now seeking the amendment. The application is not maintainable and therefore, the application is rejected at admission stage. Sri Prashant Mathur is present for the respondents.

*Shahid*  
MEMBER (J)

*Prashant Mathur*  
MEMBER (A)

Dt/16.12.88/  
Shahid.